



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.293/2020

New Delhi, this the 31st Day of January, 2020

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Dr. K.S. Sethi, W/o Shri S. Sethi
 Aged about 62 years
 R/o D 64, 65 Amar Colony
 Lajpat Nagar, New Delhi
 C.M.O. (S.A.G.), MoH&FW
 CGHS Section, Group 'A'.Applicant

(By Advocates: Shri Sagar Saxena assisted by Ms. Sukriti Sinha)

Vs.

1. The Secretary, M/o Ayush
 Ayush Bhawan, B Block
 GPO Complex, INA, New Delhi-110023.
2. Union of India through the Secretary
 M/o Health and Family Welfare
 Government of India, Nirman Bhawan
 New Delhi-110064.
3. Ministry of Personnel Public Grievances
 And Pensions, Govt. of India
 Department of Personnel & Training
 Through its Secretary
 North Block, New Delhi.Respondents

(By Advocate: Shri S.N. Verma)

Order (Oral)

Justice Vijay Lakshmi, M(J)

Shri Sagar Saxena, learned counsel appeared for the applicant and Shri S.N. Verma, learned counsel



appeared on behalf of respondents on receipt of advance notice.

2. Learned counsel for the applicant submits that the applicant will be satisfied if the concerned respondent is directed to decide her representation dated 19.08.2019, which is still pending, by a reasoned and speaking order, within a time bound manner.

3. Learned counsel for the respondents has no objection against the aforesaid prayer.

4. In view of the above, the OA is finally disposed of at the admission stage itself, directing the concerned respondents to consider and decide the aforesaid representation of the applicant dated 19.08.2019, by a well reasoned and speaking order within a period of six weeks from the date of receipt of certified copy of this order, in accordance with law, under intimation to the applicant.

There shall be no order as to costs.

(A.K. Bishnoi)
Member(A)

(Justice Vijay Lakshmi)
Member(J)

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